

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.512/96

Wednesday, this the 1st day of May, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR PV VENKATKRISHNAN, ADMINISTRATIVE MEMBER

Subha C.B.  
Sweeper, Passport Office,  
Panampilly Nagar,  
Cochin-36. - Applicant

By Advocate Mr Vellayani Sundera Raju

Vs.

1. Union of India represented by  
Secretary to Government,  
Ministry of External Affairs,  
New Delhi.
2. The Chief Passport Officer,  
Ministry of External Affairs,  
New Delhi.
3. The Regional Passport Officer,  
Ernakulam. - Respondents

By Advocate Mr TR Ramachandran Nair, Additional Central  
Government Standing Counsel

The application having been heard on 1.5.96 the  
Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

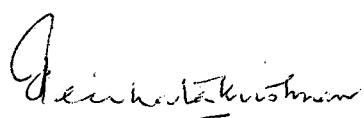
Claiming that she has been working as a 'Sweeper'  
since 1985, applicant seeks regularisation. A fact adjudication regarding the length of service has to be made before

examining the correctness of the claim. We find that applicant has made A4 representation before second respondent in this behalf. Second respondent will consider the same and pass a speaking order thereon, within three months from today. Meanwhile, third respondent will forward the information available in his office regarding the length of service of applicant forthwith to the second respondent, for enabling him to take a decision in time.

2. Standing counsel submits that he will forward a copy of the Original Application and a copy of this order to second and third respondents, for taking necessary action in the matter.

3. Application is disposed of as aforesaid. No costs.

Dated, the 1st May, 1996.

  
PV VENKATA KRISHNAN

ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE-CHAIRMAN

trs/15

List of Annexure

**Annexure A4:- True copy of representation of applicant dated 4.3.1996 to the 2nd respondent and copies to respondents 1 and 2.**